

MINUTES OF MEETING No.13B/19 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 06.02.2019

Meeting No. 13/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 06.02.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Department
1.	Shri Alok Dwivedi, Deputy DGFT	DGFT, Udyog Bhawan
2	Shri Sandeep Chauhan, Development officer	DPIIT, Udyog Bhawan
2.	Shri K.S.Sodhi, Asst. Director	MSME, Nirman Bhawan
3.	Shri V.C. Agarwal, Consultant (Tech-III)	DGFT, Udyog Bhawan
4.	Shri Shaish Kumar, Consultant (Tech-I)	DGFT, Udyog Bhawan
5.	Sh. Moin Afaq, Asst. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- ncl.dgft@nic.in . All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

MEETING NUMBER : 13/80-ALC2/2018 MEETING DATE : 06.02.2019

The following cases were discussed in the meeting and decisions are stated below each case:

101	Case No.:13/3/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00013/AM19/	RLA File :65/24/040/00007/AM18/	Lic.No/Date:6510000011 31.01.2018	Date:06.02.2019
Decision: The committee considered the case as per agenda and noted that the case was already approved in Meeting No. 12/80-ALC2/2018 dated 10.1.2019. The committee decided to withdraw the case from the agenda.				
Case is withdrawn.				

102	Case No.:37/5/80-ALC2/2018	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00086/AM19/	RLA File :09/24/040/00554/AM18/	Lic.No/Date:0910065941 31.01.2018	Date:06.02.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 27.11.2018. However, no reply received. Committee decided to send final reminder to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

**Case No.:79/11/80-
ALC2/2018**

Party Name:HONDA
TRADING
CORPORATION INDIA
PVT. LTD.

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Approved

HQ File
:01/80/050/00270/AM19/

RLA File
:05/23/040/00418/AM18/

Lic.No/Date:0510405
508
02.02.2018

Date:06.02.2019

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DHI vide their U. No. NO. DES-I/HTCI/AUP-I-2018-HEI dated 20.12.2018 as follows(same is enclosed in the annexure):

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
84213990	AUTOMOBILE PARTS : Catalytic Converter- Catalyst, DPF made of Ceramic (Size : 143.8 mm x 127mm x 20mm)	69091990	SUBSTRATE, DPF (Ceramic) (Size: 143.8mm x127mm x20mm)	Import quantity is allowed on net to net basis as per GN4 with accountability clause
		71100210	PALLADIUM POWDER (PD)	Import in value is allowed 2% of FOB value as per SION C1647 or as requested by applicant in Appendix 4K of AA application, whichever is lower percentage

RA concerned may take further necessary action as per the decision of NC.

104	Case No.:52/20/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00416/AM18/	RLA File :05/24/040/00552/AM18/	Lic.No/Date:0510405538 06.02.2018	Date:06.02.2019

Decision: The Committee considered the case as per agenda and noted that reminder I.D. note was sent to DPIIT on 14.01.2019. The Committee decided to wait for comments.

Case is deferred.

Case No.:21/11/80-
ALC2/2018

Party Name:
UNDERCARRIAGE
AND TRACTOR PARTS
PVT.LTD.

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Approved

HQ File

RLA File

Lic.No/Date:0310819089 Date:06.02.2019
:01/80/050/00212/AM19/ :03/95/040/00958/AM18/ 12.02.2018

Decision : The Committee considered the case as per agenda and decided to ratify the norms as per the recommendation of MSME, the following norms as follows –

Export Item	Sl. No.	ITCHS Code	Import Item	Recommended norms
105 TRACK CHAIN CONSISTING OF ELEMENTS (PARTS OF UNDERCARRIAGE) Part No. 422-5504 / 422-5505 Total Net weight of LH & RH of Elements (Manufactured out of HR Alloy steel bar) =771200 Kgs	1	84314990	Pin, 070CX21	Quantity of import is allowed on net to net as per G.N. 4 with accountability clause
	2	84314990	Bushing, 092CG22	
	3	84314990	Master Pin, 092CX 23	
	4	84314990	Master Bushing, 092CG24	
	5	39269099	Grease seal made of plastic JJ-A1454/Seal, 092CG32	Import in value is allowed as 2% of FOB value
	6	39269099	Grease seal made of plastic JJ-A1468/Master Seal, 092CG32G	
	7	32041978	Black paint / inveriba primer N. 80 OPACO NERO C. 2067	
	8	72282000	Hot rolled high quality alloy steel round bars. Grade 15B36Cr / UTP-S-12./ UTP-S-11, Size 65mm / 60 mm	

RA concerned may take further necessary action as per the decision of NC.

Case No.:33/20/80-
ALC2/2017

Party Name
:AUTOCOMP
CORPORATION
PANSE PRIVATE
LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Deferred

106 HQ File

RLA File

Lic.No/Date:3110066981 Defer
:01/80/050/00397/AM18/ :31/83/040/00154/AM18/ 13.02.2018 Date:06.02.2019

Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 22.11.2018. However, no reply received. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be

rejected.

Case is deferred.

Case No.:36/11/80- ALC2/2018	Party Name : BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Approved
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HQ File :01/80/050/00227/AM19/	RLA File :07/24/040/00306/AM18/	Lic.No/Date:0710112840 Date:06.02.2019 19.02.2018
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107 **Decision:** The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-3), the norms may be allowed as under –

1. Import Item at Sl. No. 21 to 30, 79, 80 and 82 are tubes and may be allowed on net + 1% wastage
2. Other items are components which may be allowed as per G.N. 4 with accountability clause.
3. Spares, if any, may be deleted.

RA concerned may take further necessary action as per the decision of NC.

Case No.:33/5/80- ALC2/2018	Party Name: LARSEN&TOUBRO LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00082/AM19/	RLA File :03/95/040/00754/AM18/	Lic.No/Date:0310819295 Date:06.02.2019 21.02.2018
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108 **Decision:** The committee considered the case as per agenda and noted that complete set of application was sent to DPIIT on 14.01.2019. The Committee decided to wait for comments from DPIIT.

Case is deferred.

Case No.:32/5/80- ALC2/2018	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 Date:06.02.2019 23.02.2018
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109 **Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points-

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing may be furnished. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also

be indicated

- iv. Starting from the specification of the export product, basic calculation as to how the raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. may be provided

Case is deferred.

Case No.:30/3/80-ALC2/2018 **Party**
Name:COTSWOLD
ARCHITECTURAL
PRODUCTS (INDIA)
PVT.LTD. **Meet No/Date:**13/80-ALC2/2018
22.01.2019 **Approved**

HQ File RLA File Lic.No/Date:0310819430 Date:06.02.2019
:01/80/050/00030/AM19/ :03/94/040/00923/AM18/ 27.02.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-3), the norms may be allowed as under –

Sl. No.	ITCHS Code	Import Item	Recommended norms
1	72191190	COLD ROLLED STAINLESS STEEL COIL GRADE 430 (THICKNESS 0.80MM TO 2.50MM)	1.05 kg/kg of content in export item with condition that the grade & thickness in import & export to match
2	83082000	SEMI TUBULAR FASTENERS MADE OF SS GRADE 430 (RIVETS)	on net to net with accountability clause

RA concerned may take further necessary action as per the decision of NC.

Case No.:9/3/80-ALC2/2018 **Party Name:**MICRON
INSTRUMENTS PVT
LTD **Meet No/Date:**13/80-ALC2/2018
22.01.2019 **Deferred**

HQ File RLA File Lic.No/Date:0510405742 Date:06.02.2019
111 :01/80/050/00009/AM19/ :05/24/040/00599/AM18/ 28.02.2018

Decision: The Committee considered the case as per agenda and noted that the complete set of application was sent to DPIIT on 16.01.2019. The Committee decided to wait for comments.

Case is deferred.

Case No.:8/3/80-ALC2/2018 **Party Name:** S AND P
ENTERPRISES **Meet No/Date:**13/80-ALC2/2018
22.01.2019 **Deferred**

HQ File RLA File Lic.No/Date:0410164032 Date:06.02.2019
112 :01/80/050/00008/AM19/ :04/24/040/00249/AM18/ 02.03.2018

Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 5.12.2018. However, no reply received. Committee decided

to send final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:44/3/80-
ALC2/2018 **Party Name:** STERLITE
POWER TRANSMISSION
LIMITED **Meet No/Date:**13/80-
ALC2/2018
22.01.2019 **Deferred**

113 HQ File RLA File Lic.No/Date:0310819589 Date:06.02.2019
:01/80/050/00044/AM19/ :03/95/040/00867/AM18/ 07.03.2018

Decision: The Committee considered the case as per agenda and noted that a reply received from firm dt. 15.10.2018 has been forwarded to MEITY. Comments in this regard are awaited.

Case is deferred.

Case No.:35/3/80-
ALC2/2018 **Party Name:** SHIV
INDUSTRIES **Meet No/Date:**13/80-
ALC2/2018
22.01.2019 **Approved**

HQ File RLA File Lic.No/Date:30101042 Date:06.02.201
:01/80/050/00035/AM19/ :30/24/040/00043/AM18/ 60 9
08.03.2018

Decision: The Committee considered the case as per agenda and observed that the case was referred to Consultant (Tech-1) on 29.11.2018 but in the minutes it was wrongly mentioned to have been sent to MSME. Based on the recommendation of the Consultant (Tech-1) the norms may be allowed as under –

ITCHS Code	Export Item Name.	Qty	Sl. No.	ITCHS Code	Import Item	Recommended norms
84189900	3 Wire Hinge Pin/Dr Plug Assy 28" Electrical Parts of Refrigeration	30000 Nos	1	39089090	FR Nylon Plastic Granuals	1.05 kg/kg content in export product
84189900	Double 6 Wire Pin Recepticle Electrical Parts of Refrigeration	40000 Nos	2	85441920	18 GA AWG TFFN Wire PVC Coated/Laminated Copper Wire	net + 1% wastage
			3	85359090	Terminal 0.062 Lance Less Socket Metal Product	on net to net basis with accountability clause
			4	39079990	*Hytrel 6356 (thermoplastic Elastomer)	1.05kg/kg content in export product.
			5	85441920	18 GA AWG TFN	net + 1%

					Solid Wire PVC Coated/Laminated Copper Wire	wastage
		6	85359090		Terminal 0.062 With Lance Socket Metal Product	on net to net basis with accountability clause

*Description of the import item may be amended as given above.

RA concerned may take further necessary action as per the decision of NC.

Case No.:40/3/80-
ALC2/2018

Party Name: SHIV
INDUSTRIES

Meet No/Date:13/80-
ALC2/2018
22.01.2019 **Approved**

HQ File
:01/80/050/00040/AM19/

RLA File
:30/24/040/00042/AM18/

Lic.No/Date:30101042 Date:06.02.20
61 19
08.03.2018

Decision: The Committee considered the case as per agenda and observed that the case was referred to Consultant (Tech-1) on 29.11.2018 but in the minutes it was wrongly mentioned to have been sent to MSME. Based on the recommendation of Consultant (Tech-1) the norms may be allowed as under:

ITCHS Code	Export Item Name.	Sl. No.	ITCHS Code	Import Item	Recommended norms
84189900	3 Wire Hinge Pin/Dr Plug Assy 40" Electrical Parts Of Refrigeration	1	39089090	FR Nylon Plastic Granuals	1.05 kg/kg content in export
84189900	Single 3 Wire Pin Recepticle Electrical Parts Of Refrigeration	2	85441920	18 GA AWG TFFN Wire PVC Coated/Laminated Copper Wire	net + 1% wastage
		3	85359090	Terminal 0.062 Lance Less Socket Metal product	on net to net with accountability clause
		4	39079990	* Hytrel 6356 (thermoplastic Elastomer)	1.05kg/kg content in export Product.
		5	85441920	18 GA AWG TFN Solid Wire PVC Coated/Laminated Copper Wire	net + 1% wastage

		6	85359090	Terminal 0.062 With Lance Socket Metal Product	on net to net with accountability clause
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*Description of the import item may be amended as given above.

RA concerned may take further necessary action as per the decision of NC.

Case No.:21/3/80-ALC2/2018 **Party Name:** SMC PNEUMATICS (INDIA) PRIVATE LIMITED **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File **RLA File** **Lic.No/Date:**0510405842
:01/80/050/00021/AM19/ :05/24/040/00613/AM18/ 09.03.2018 **Date:**06.02.2019

Decision: The Committee considered the case as per agenda. Based on the recommendation of the representative from MSME, the norms may be allowed as under –

- 116
1. Import Item Sl. No. 1 to 47 as per G.N. 4 with accountability clause.
 2. Import item No. 48- 13149 kg inclusive of 85% wastage
 3. Import item No. 49- 29775 kg inclusive of 110% wastage
 4. Import item No. 50- 16319 kg inclusive of 103% wastage
 5. Import item No. 51- 18909 kg inclusive of 87% wastage
 6. Import item No. 52 - 10310 kg inclusive of 108% wastage

RA concerned may take further necessary action as per the decision of NC.

Case No.:49/3/80-ALC2/2018 **Party Name:** WELLCARE OIL TOOLS PVT. LTD **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File **RLA File** **Lic.No/Date:**0510405873 **Date:**06.02.2019
:01/80/050/00049/AM19/ :05/24/040/00602/AM18/ 14.03.2018

- 117 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 02.01.2019. However, no reply has been received from the firm. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:29/11/80-ALC2/2018 **Party Name:** UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD. **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

118 **HQ File** **RLA File** **Lic.No/Date:**0310819856 **Date:**06.02.2019
:01/80/050/00220/AM19/ :03/95/040/01062/AM18/ 16.03.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of the representative from MSME, the norms may be allowed as under –

Sl.No.	ITC/HS Code	Import Item Name.	Recommended Quantity
1	84314990	Pin, 148CL21	as per GN-4 with accountability clause
2	84314990	Bushing, 148CL22	as per GN-4 with accountability clause
3	39269099	Stopper AS, 130CL34 / 6Y-0454	as per GN-4 with accountability clause
4	84314990	Ring Thrust, 148CL33/ A148CL33/ 152-8073	as per GN-4 with accountability clause
5	39269099	Seal- AS. A148CL32 /239-7943	as per GN-4 with accountability clause
6	84314990	Shoe - Track, 148A610 / 422-1132	as per GN-4 with accountability clause
7	84314990	Shoe - Track, 148A915 / 391-3933	as per GN-4 with accountability clause
8	73181600	Bolt - Track, VS-7/8-67 / 422-2664	as per GN-4 with accountability clause
9	73181600	Nut - Track, DQ-7/8-23 / 2S-2140	as per GN-4 with accountability clause
10	73181600	Bolt- Track Master, VS-7/8-116 / 9W- 9058	as per GN-4 with accountability clause
11	73181600	Bolt - Track Master ,VS-7/8-87 / 6V-1723	as per GN-4 with accountability clause
12	32041978	Yellow paint -92836- primer N.12, Yellow Caterpillar	up to 2% of FOB value
13	72282000	Hot rolled high quality alloy steel round bars Grade 15B36Cr / UTP-S-12, / UTP-S-11, Size 85mm / 95 mm	196899 kg inclusive of 39.3% wastage after 1/3 rd recovery

RA concerned may take further necessary action as per the decision of NC.

Case No.:3/11/80-
ALC2/2018

Party Name: DIAMOND
METAL SCREENS (P)
LTD

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Approved

HQ File

:01/80/050/00194/AM19/

RLA File

:65/24/040/00008/AM18/

Lic.No/Date:6510000013 Date:06.02.2019
21.03.2018

- 119 **Decision:** The Committee considered the case as per agenda. The representative of MSME has provided written comments. Based on the written comments, the Committee decided to ratify the norms as follows :

Export product consists of SS perforated sheets with the following bifurcation:

- 3383 kg having: 5 mm hole dia, 8 mm pitch, open area 35.53%.
- 8600 kg having: 5 mm hole dia, 8 mm pitch, open area 35.53%.

Import item at sl. No. 1 may be allowed for 4628 kg inclusive of 36.8% wastage after 1/3rd recovery.

Import item at sl. No. 2 may be allowed for 11802 kg inclusive of 37.2% wastage after 1/3rd recovery.

Thickness & grade of the steel imported & that used in the resultant product to conform.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:16/3/80-
ALC2/2018**

Party Name:
ELECTRONIC
INSTRUMENTATION

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Rejected

HQ File

RLA File

Lic.No/Date:3310030436 Date:06.02.2019
23.03.2018

120

Decision: The committee considered the case as per the agenda and noted the firm has not furnished complete information as asked from the firm vide their letter dated 8.01.2019. The committee decided to reject the case under intimation to RA.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:25/3/80-
ALC2/2018**

Party Name: BIRLA
CABLE LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Approved

HQ File

RLA File

Lic.No/Date:1110028327 Date:06.02.2019
23.03.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of MEITY vide their letter No. 17(15)/2018-IPHW dated 29.11.2018 (same is enclosed in the annexure attached), the norms may be allowed as under –

121

Import item	UOM	Total quantity recommended
Optical Fibre (UoM- KM)	KM	5046.91
Polythene (UoM-KG	KG	4230.84

The above quantity recommended is inclusive of wastage of 4% for optical fibre and 2% for Polyethylene.

RA concerned may take further necessary action as per the decision of NC.

**Case No.:27/3/80-
ALC2/2018**

Party Name: BIRLA
CABLE LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Approved

HQ File

RLA File

Lic.No/Date:1110028330 Date:06.02.2019
23.03.2018

122

Decision: The Committee considered the case as per agenda. Based on the recommendation of MEITY vide their letter No. 17(11)/2018-IPHW dated 29.11.2018 (same is enclosed in the annexure attached), the norms may be allowed as under –

Import item	UOM	Total quantity recommended
Optical Fibre	KM	14432.97
Polyethylene	KG	2435.28
Polybutylene Terephthalate (PBT)	KG	1883.08
Cable Filling Compound	KG	980.07

The above quantity recommended is inclusive of wastage of 4% for optical fibre and 2% for Polybutylene Terephthalate (PBT) and cable filling compound.

RA concerned may take further necessary action as per the decision of NC.

Case No.:24/3/80-ALC2/2018 Party Name: MICRON INSTRUMENTS PVT LTD Meet No/Date:13/80-ALC2/2018 22.01.2019 **Deferred**
 HQ File RLA File Lic.No/Date:0510406012 Date:06.02.2019
 123 :01/80/050/00024/AM19/ :05/24/040/00643/AM18/ 28.03.2018

Decision: The Committee considered the case as per agenda and noted that the complete set of application was sent to DPIIT on 18.01.2019. The Committee decided to wait for comments.

Case is deferred.

Case No.:1/6/80-ALC2/2018 Party Name: SHAKTI PUMPS (INDIA) LTD., Meet No/Date:13/80-ALC2/2018 22.01.2019 **Deferred**
 HQ File RLA File Lic.No/Date:5610005378 Date:06.02.2019
 :01/80/050/00122/AM19/ :56/24/040/00047/AM18/ 28.03.2018

124 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by Consultant (Tech-3) was sent to firm on 15.01.2019. However, no reply received. Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:67/5/80-ALC2/2018 Party Name: BHARAT HEAVY ELECTRICALS LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Deferred**
 HQ File RLA File Lic.No/Date:0410164150 Date:06.02.2019
 125 :01/80/050/00116/AM19/ :04/24/040/00267/AM18/ 02.04.2018

Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to DHI on 4.12.2018. The committee decided to wait the comments from DHI.

Case is deferred.

Case No.:22/3/80-ALC2/2018 Party Name: HIMACHAL FUTURISTIC Meet No/Date:13/80-ALC2/2018 22.01.2019 **Deferred**
 126

**COMMUNICATIONS
LTD**

HQ File RLA File Lic.No/Date:0510406040 Date:06.02.2019
:01/80/050/00022/AM19/ :05/23/040/00516/AM18/ 03.04.2018

Decision : The Committee considered the case as per the agenda and noted that MEITY issued a deficiency letter vide their letter No. 17(43)/2018-IPHW dated 28.01.2019 to ask the firm to furnish the information on following points-

- i. Details of export product i.e. design, drawing calculation etc.,
- ii. Quantity of import product required for manufacturing one unit of export product
- iii. Wastage claimed in manufacturing process
- iv. Justification of wastage

Case is deferred

Case No.:26/5/80-ALC2/2018 Party Name: BIRLA CABLE LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Approved**

HQ File RLA File Lic.No/Date:1110028332 Date:06.02.2019
:01/80/050/00075/AM19/ :11/24/040/00001/AM19/ 13.04.2018

- 127 **Decision:** The Committee considered the case as per agenda. The Committee observed the recommendation of MEITY vide their letter No. 17(11)/2018-IPHW dated 29.11.2018 wherein MEITY has recommended for the same import item i.e. Optical Fibre. The Committee decided to adopt the same norms as follows –

1. Import item to be allowed for 5990.4kms on net + 4% wastage.

RA concerned may take further necessary action as per the decision of NC.

Case No.:4/5/80-ALC2/2018 Party Name: ENVIROTEK TECHNOLOGIES PRIVATE LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Approved**

- 128 HQ File RLA File Lic.No/Date:0210208347 Date:06.02.2019
:01/80/050/00053/AM19/ :02/24/040/00202/AM18/ 16.04.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of the representative from MSME, the norms may be allowed as under –

Import item may be allowed as per G.N.4 with accountability clause.

RA concerned may take further necessary action as per the decision of NC.

Case No.:40/8/80-ALC2/2018 Party Name: SARA SAE PRIVATE LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Deferred**

- 129 HQ File RLA File Lic.No/Date:6110001499 Date:06.02.2019
:01/80/050/00163/AM19/ :61/24/040/00001/AM19/ 16.04.2018

Decision: The Committee considered the case as per the agenda and noted that complete set of application was sent to MSME on 7.12.2018. The committee decided to remind MSME to

expedite their comments in this matter.

Case is deferred.

Case No.: 63/11/80- ALC2/2018	Party Name: GOLDSTONE INFRATECH LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00254/AM19/	RLA File :09/24/040/00651/AM18/	Lic.No/Date:0910066163 18.04.2018	Date:06.02.2019

- 130 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 07.01.2019. However, no reply has been received yet. Committee decided to send a final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 20/5/80- ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00069/AM19/	RLA File :05/24/040/00042/AM19/	Lic.No/Date:0510406252 27.04.2018	Date:06.02.2019

- 131 **Decision:** The Committee considered the case as per agenda and noted that reminder I.D. note was sent to DPIIT on 22.11.2019. The Committee decided to remind DPIIT for their comments.

Case is deferred.

Case No.: 21/5/80- ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00070/AM19/	RLA File :05/24/040/00040/AM19/	Lic.No/Date:0510406253 27.04.2018	Defer Date:06.02.2019

- 132 **Decision:** The Committee considered the case as per agenda and noted that reminder I.D. note was sent to DPIIT on 22.11.2019. The Committee decided to remind DPIIT for their comments.

Case is deferred.

Case No.: 22/5/80- ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00071/AM19/	RLA File :05/24/040/00041/AM19/	Lic.No/Date:0510406251 27.04.2018	Defer Date:06.02.2019

- 133 **Decision:** The Committee considered the case as per agenda and noted that reminder I.D. note was sent to DPIIT on 22.11.2019. The Committee decided to remind DPIIT for their comments.

Case is deferred.

Case No.:23/5/80- ALC2/2018	Party Name: RITES LTD.	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date:0510406273 Date:06.02.2019 27.04.2018
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- 134 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 27.11.2018. However, no reply has been received yet. Committee decided to send a final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.:25/5/80- ALC2/2018	Party Name: WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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| HQ File
:01/80/050/00074/AM19/ | RLA File
:05/24/040/00033/AM19/ | Lic.No/Date:0510406264 Date:06.02.2019
27.04.2018 |
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- 135

Decision: The Committee considered the case as per the agenda and noted that the firm's reply dated 28.12.2018 was sent to DPIIT for their examinations/comments. The Committee decided to remind DIPP.

Case is deferred.

Case No.:6/8/80- ALC2/2018	Party Name: L& T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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| HQ File
:01/80/050/00129/AM19/ | RLA File
:03/95/040/01112/AM18/ | Lic.No/Date:0310820724 Date:06.02.2019
27.04.2018 |
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- 136

Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to DHI on 20.09.2018 and reminder issued on 07.12.2018. The Committee decided to issue 2nd reminder to DHI.

Case is deferred.

Case No.:27/5/80- ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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| HQ File
:01/80/050/00076/AM19/ | RLA File
:05/23/040/00038/AM19/ | Lic.No/Date:0510406287 Date:06.02.2019
01.05.2018 |
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- 137

Decision: The Committee considered the case as per the agenda and noted that I.D. note sent to

DPIIT on 06.12.2018. The Committee decided to reminder DIPP.

Case is deferred.

Case No.: 38/5/80- ALC2/2018	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date:0710113226 03.05.2018	Defer Date:06.02.2019

- 138 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by MEITY was sent to firm on 28.12.2018. However, no reply received. The Committee decided to send a final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 30/5/80- ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00079/AM19/	RLA File :31/83/040/00010/AM19/	Lic.No/Date:3110067039 07.05.2018	Date:06.02.2019

- 139 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 22.11.2018. However, no reply has been received yet. The Committee decided to send a final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 31/5/80- ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00080/AM19/	RLA File :31/83/040/00011/AM19/	Lic.No/Date:3110067040 07.05.2018	Date:06.02.2019

- 140 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 05.12.2018. However, no reply has been received yet. The Committee decided to send a final reminder to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

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| 141 | Case No.: 41/5/80-
ALC2/2018 | Party Name: GODREJ&
BOYCE MFG. CO. | Meet No/Date: 13/80-
ALC2/2018 | Deferred |
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	LTD.,	22.01.2019	
HQ File	RLA File	Lic.No/Date:0310820813	Date:06.02.2019
:01/80/050/00090/AM19/	:03/94/040/00075/AM19/	07.05.2018	
Decision: The Committee considered the case as per agenda and noted that firm's reply sent to DPIIT on 15.01.2019 for their comments. The case is deferred for want of comments from DPIIT.			
Case is deferred.			
Case No.:43/5/80-ALC2/2018	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:13/80-ALC2/2018	Deferred
		22.01.2019	
HQ File	RLA File	Lic.No/Date:0310820812	Date:06.02.2019
:01/80/050/00092/AM19/	:03/94/040/00073/AM19/	07.05.2018	
142	Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by consultant Tech-3 was sent to firm on 14.01.2019. The Committee decided to wait for reply from the firm.		
Case is deferred.			
Case No.:44/5/80-ALC2/2018	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:13/80-ALC2/2018	Approved
		22.01.2019	
HQ File	RLA File	Lic.No/Date:0310820811	Date:06.02.2019
:01/80/050/00093/AM19/	:03/94/040/00060/AM19/	07.05.2018	
143	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DIPP vide their F. No.: 47011/320/2018-TSW dated 31.12.2018(same is enclosed in the annexure)		
RA concerned may take further necessary action as per the decision of NC.			
Case No.:46/5/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:13/80-ALC2/2018	Deferred
		22.01.2019	
HQ File	RLA File	Lic.No/Date:0410164303	Date:06.02.2019
:01/80/050/00095/AM19/	:04/24/040/00027/AM19/	07.05.2018	
144	Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 27.11.2018. However, no reply received. It is decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.		
Case is deferred.			
Case No.:52/5/80-ALC2/2018	Party Name: BIRLA CABLE LIMITED	Meet No/Date:13/80-ALC2/2018	Approved
145		22.01.2019	

HQ File RLA File Lic.No/Date:1110028337 Date:06.02.2019
:01/80/050/00101/AM19/ :11/24/040/00004/AM19/ 08.05.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of MEITY vide their letter No. 17(20)/2018-IPHW dated 28.1.2019 (same is enclosed in the annexure attached), the norms may be allowed as under –

Import Item	UOM	Wastage allowed	Total quantity recommended
Optical Fibre	KM	4%	5349.726
Polyethylene	KG	2%	2594.82
PBT	KG	2%	1296.09
Cable Filling Compound	KG	2%	521.24

RA concerned may take further necessary action as per the decision of NC.

Case No.:53/5/80-ALC2/2018 Party Name: BIRLA CABLE LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Approved**

HQ File RLA File Lic.No/Date:1110028336 Date:06.02.2019
:01/80/050/00102/AM19/ :11/24/040/00003/AM19/ 08.05.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of MEITY vide their letter No. 17(22)/2018-IPHW dated 11.12.2018 (same is enclosed in the annexure attached), the norms may be allowed as under –

146

Import Item	UOM	Wastage allowed	Total quantity recommended
Optical Fibre	KM	4%	12768.69
Polyethylene	KG	2%	5889.38
PBT	KG	2%	3093.53
Cable Filling Compound	KG	2%	1244.11

RA concerned may take further necessary action as per the decision of NC.

Case No.:45/11/80-ALC2/2018 Party Name: JAMES ROBINSON LABS PVT LTD Meet No/Date:13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File RLA File Lic.No/Date:0910066251 r
:01/80/050/00236/AM19/ :09/24/040/00035/AM19/ 21.05.2018 Date:06.02.2019

147 **Decision:** The Committee considered the case as per the agenda and noted the case was earlier forwarded to MSME on 11.12.2018 for their examinations/comments. The representative of MSME has stated that subject matter is not under the purview of MSME. Therefore, the Committee decided to forward the application to Consultant (Tech-1) for their examinations/comments.

Case is deferred.

148 **Case No.:59/11/80-ALC2/2018** Party Name: AZAD ENGINEERING Meet No/Date:13/80-ALC2/2018 **Approved**

	PRIVATE LIMITED	22.01.2019
HQ File	RLA File	Lic.No/Date:0910066359 Date:06.02.2019
:01/80/050/00250/AM19/	:09/24/040/00059/AM19/	20.06.2018

Decision: The Committee considered the case as per the agenda. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Import Item stainless steel bar may be allowed 2.28 kg/kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 61/11/80- ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Approved
HQ File	RLA File	Lic.No/Date:0910066362 Date:06.02.2019	
:01/80/050/00252/AM19/	:09/24/040/00057/AM19/	20.06.2018	

149 **Decision:** The Committee considered the case as per the agenda. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Import Item stainless steel bar may be allowed 1.38 kg/kg content in export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.: 77/11/80- ALC2/2018	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
HQ File	RLA File	Lic.No/Date:3210078538 Date:06.02.2019	
:01/80/050/00268/AM19/	:32/24/040/00015/AM19/	28.06.2018	

150 **Decision :** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per representative of MSME on following points-

- i. Per unit weight of export product
- ii. Manufacturing process
- iii. Stage wise wastage

Case is deferred

Case No.: 15/11/80- ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
HQ File	RLA File	Lic.No/Date:0310822146 Defer	
:01/80/050/00206/AM19/	:03/94/040/00229/AM19/	06.07.2018	Date:06.02.2019

151 **Decision:** The Committee considered the case as per the agenda and noted the complete set of application was forwarded to DHI on 07.01.2018 for their examinations/comments. The Comments in this regard are awaited.

Case is deferred

Case No.:66/11/80-ALC2/2018 Party Name: AZAD ENGINEERING PRIVATE LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00257/AM19/ RLA File :09/24/040/00138/AM19/ Lic.No/Date:0910066428 06.07.2018 Defer Date:06.02.2019

152 **Decision:** The Committee considered the case as per the agenda. Based on the recommendation of the representative of DHI, the Committee decided to fix norms as under :-

1. Import Item stainless steel bar may be allowed 1.38 kg/kg content in export product.
2. Import Item stainless steel bar may be allowed 1.78 kg/kg content in export product

RA concerned may take further necessary action as per the decision of NC.

Case No.:17/11/80-ALC2/2018 Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED Meet No/Date:13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00208/AM19/ RLA File :03/94/040/00322/AM19/ Lic.No/Date:0310822303 13.07.2018 Date:06.02.2019

Decision: The Committee considered the case as per the agenda. The representative of DHI recommended the case on repeat of Advance authorization No. 0310821929 dated 26.06.2018 as ratified in Norms Committee Meeting No. 10/80-ALC2/2018 dated 16.11.2018 based upon the DHI recommendation. The Committee decided to adopt the same norms as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
82079090	Interchangeable Tungsten Carbide Tools - Machine Tools (Micro Drills & Other Cutting Tools) Diameter 0.10mm - 6.00mm ; Length 25 mm - 100 mm	82090090	Assorted Round Tungsten Carbide Blanks (Diameter 2 mm - 20 mm Length 38 mm - 350 mm)	Import quantity is allowed with 5% wastage in weight.
		68042190	Diamond Grinding Wheels	CIF value of Import is allowed within 5% of FOB value

RA concerned may take further necessary action as per the decision of NC.

Case No.:16/11/80-ALC2/2018 Party Name: GODREJ& BOYCE MFG. CO. LTD., Meet No/Date:13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00207/AM19/ RLA File :03/94/040/00334/AM19/ Lic.No/Date:0310822371 17.07.2018 Date:06.02.2019

154 **Decision:** The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DIPP vide their U. No. No. P-47011/23/2019-TSW dated 5.2.2019 dated (same is enclosed in the annexure)

RA concerned may take further necessary action as per the decision of NC.

Case No.:41/11/80-ALC2/2018 **Party Name:** BANGALORE BIOTECH LABS PVT LTD., **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00232/AM19/ RLA File :07/24/040/00090/AM19/ Lic.No/Date:0710113611 Date:06.02.2019 20.07.2018

155 **Decision:** The Committee considered the case as per agenda. Based on the recommendation of the representative from Consultant (Tech-3), the norms may be allowed as under –

1. Import item at Sl. No. 71 is tubes and may be allowed Net +1% wastage.
2. Import items at Sl. No. 90 to 99 are finished tubes and may be allowed on net to net basis
3. Other items are components and may be allowed as per GN4 with accountability clause
4. Spares if any may be deleted.

RA concerned may take further necessary action as per the decision of NC.

Case No.:8/11/80-ALC2/2018 **Party Name:** LEIXIR RESOURCES PRIVATE LIMITED **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File :01/80/050/00199/AM19/ RLA File :05/23/040/00202/AM19/ Lic.No/Date:0510407334 Date:06.02.2019 27.07.2018

156 **Decision:** The Committee considered the case as per the agenda and noted the case was earlier forwarded to MSME 11.12.2018 for their examinations/comments. The representative of MSME has stated that subject matter is not under the purview of MSME. Therefore the Committee decided to forward the application to Consultant (Tech-1).

Case is deferred.

Case No.:6/11/80-ALC2/2018 **Party Name:** SPIROTECH HEAT EXCHANGERS PVT. LTD. **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

157 HQ File :01/80/050/00197/AM19/ RLA File :05/24/040/00251/AM19/ Lic.No/Date:0510407357 Date:06.02.2019 30.07.2018

Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait for the comments.

Case is deferred.

Case No.:20/11/80-ALC2/2018 **Party Name:** GODREJ& BOYCE MFG. CO. LTD., **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

158 HQ File :01/80/050/00211/AM19/ RLA File :03/94/040/00362/AM19/ Lic.No/Date:0310822695 Date:06.02.2019 30.07.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as

per the written comments of DPIIT vide their U. No. No. P-47011/23/2019-TSW dated 5.2.2019 as follows –

1. The net weight of export item may also be specified as 15570 kg.
2. Word relevant may be prefixed with the description of import items
3. Quantity of each import item may be allowed as 1.02 kg/kg content in the export item.

Specification of the items imported and that used in the resultant product to conform.

RA concerned may take further necessary action as per the decision of NC.

Case No.:33/11/80-ALC2/2018	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date:13/80-ALC2/2018 22.01.2019	Rejected
HQ File :01/80/050/00224/AM19/	RLA File :03/95/040/00216/AM19/	Lic.No/Date:0310822705 30.07.2018	Date:06.02.2019

- 159 **Decision:** The Committee considered the case as per the agenda. The representative of MSME has vide their written comments have stated that the nexus between the import and export items cannot be established. After discussion, the committee decided that the norms for the given items cannot be fixed . The Committee decided to reject the case under intimation to RA.

RA concerned may take further necessary action as per the decision of NC.

Case No.:12/11/80-ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Approved
HQ File :01/80/050/00203/AM19/	RLA File :05/24/040/00264/AM19/	Lic.No/Date:0510407380 31.07.2018	Date:06.02.2019

- 160 **Decision:** The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DPIIT vide their U. No. No. P-47011/17/2019-TSW dated 8.2.2019 (same is enclosed in the annexure) as follows –

1. Net weight of export product may be specified as 1513.80 kgs (813 Pieces)
2. Quantity of import item may be allowed as 3991.017 kgs after taking 1/3 recovery from scrap.

RA concerned may take further necessary action as per the decision of NC.

Case No.:13/11/80-ALC2/2018	Party Name :MICRON INSTRUMENTS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
161 HQ File :01/80/050/00204/AM19/	RLA File :05/24/040/00265/AM19/	Lic.No/Date:0510407381 31.07.2018	Date:06.02.2019

- Decision:** The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait the comments.

Case is deferred.

Case No.: 14/11/80- ALC2/2018	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File 162 :01/80/050/00205/AM19/	RLA File :05/24/040/00263/AM19/	Lic.No/Date:0510407383 Date:06.02.2019 31.07.2018	

Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait the comments.

Case is deferred.

Case No.: 18/11/80- ALC2/2018	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File 163 :01/80/050/00209/AM19/	RLA File :03/94/040/00367/AM19/	Lic.No/Date:0310822721 Date:06.02.2019 31.07.2018	

Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait the comments.

Case is deferred.

Case No.: 7/11/80- ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File 164 :01/80/050/00198/AM19/	RLA File :05/23/040/00205/AM19/	Lic.No/Date:0510407435 Date:06.02.2019 03.08.2018	

Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait the comments.

Case is deferred.

Case No.: 9/11/80- ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
HQ File 165 :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 Date:06.02.2019 06.08.2018	

Decision: The Committee considered the case as per the agenda and noted the case was earlier forwarded to MSME on 11.12.2018 for their examinations/comments. The representative of MSME has stated that subject matter is not under the purview of MSME. Therefore the Committee decided to forward the application to Consultant Tech-1 for their examinations/comments.

Case is deferred.

Case No.: 76/11/80- ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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166	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Date:06.02.2019
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Decision: The Committee considered the case as per the agenda and noted that the complete set of application was forwarded to MEITY on 11.12.2018. However, no reply has been received yet. Committee decided to remind MEITY for comments.

Case is deferred.

Case No.: 78/11/80- ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Approved
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HQ File :01/80/050/00269/AM19/	RLA File :53/24/040/00003/AM19/	Lic.No/Date:5310019822 06.08.2018	Date:06.02.2019
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Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-1), the norms may be allowed as under –

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| 167 | <ol style="list-style-type: none">1. Import Item at Sl. No.1 may be allowed as 1.10 kg/kg content in export product.2. Import item at Sl. No.2 may be allowed on net+2% wastage3. Import item at Sl. No. 3 may be allowed 1.10 kg/kg content in export product4. Import item at Sl. No. 4 may be allowed on net + 1% wastage5. Import item at Sl. No.5 may be allowed on net +2% wastage6. Import item at Sl. No.6 may be allowed on net + 1% wastage7. Import item at Sl. No. 7 may be allowed on net + 1% wastage8. Import item at Sl. No. 8 may be allowed on net + 1% wastage.9. Import item at Sl. No. 9 may be allowed on net + 1% wastage.10. Import item at Sl. No.10 may be allowed on net + 1% wastage.11. Import item at Sl. No.11 may be allowed on net + 1% wastage.12. Import item at Sl. No.12 may be allowed on net + 1% wastage.13. Import item at Sl. No.13 may be allowed on net + 1% wastage.14. Import item at Sl. No.14 may be allowed on net + 1% wastage.15. Import item at Sl. No.15 may be allowed on net + 1% wastage.16. Import item at Sl. No. 16 may be allowed on net + 1% wastage.17. Import item at Sl. No. 17 may be allowed on net + 1% wastage.18. Import item at Sl. No. 18 may be allowed on net + 1% wastage. |
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RA concerned may take further necessary action as per the decision of NC.

168	Case No.: 11/11/80-	Party Name: ISGEC	Meet No/Date: 13/80-	Deferred
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ALC2/2018	HITACHI ZOSEN LIMITED	ALC2/2018 22.01.2019
HQ File :01/80/050/00202/AM19/	RLA File :05/23/040/00216/AM19/	Lic.No/Date:0510407480 Date:06.02.2019 08.08.2018

Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait for the comments.

Case is deferred.

Case No.:19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 Date:06.02.2019 09.08.2018
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169 **Decision:** The Committee considered the case as per the agenda and noted the case was earlier forwarded to MSME on 02.01.2019 for their examinations/comments. The representative of MSME has stated that subject matter is not under the purview of MSME. Therefore the committee decided to forward the application to Consultant Tech-3 for their examinations/comments.

Case is deferred.

Case No.:43/11/80-ALC2/2018	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
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HQ File 170 :01/80/050/00234/AM19/	RLA File :08/24/040/00115/AM19/	Lic.No/Date:0810143257 Date:06.02.2019 14.08.2018
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Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait for the comments.

Case is deferred.

Case No.:5/11/80-ALC2/2018	Party Name: LEGENDS THE MERCHANT GROUP	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00196/AM19/	RLA File :05/23/040/00229/AM19/	Lic.No/Date: 0510407548 17.8.2018	Date:06.02.2019
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171 **Decision :** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per representative of MSME on following points-

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight

along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.:10/11/80-ALC2/2018 **Party Name:** CHEMICO SYNTHETICS LTD., **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00201/AM19/ RLA File :05/23/040/00227/AM19/ 9 Lic.No/Date:051040754 Date:06.02.2019 17.08.2018

Decision : The Committee considered the case as per agenda and decided to ratify the norms as per the recommendation of MSME, the norms as follows –

17	2	Sl. No.	Export Item	ITCHS Code	Import Item Name.	Recommended norms
			ANTIMONY METAL			
	1		(SB 99.65% MIN.)	26171000	ANTIMONY CONCENTRATE (Antimony Content 60.35%) with 7.18% H2O (Water) Content	Import may be allowed for 384949 kgs inclusive of 7% wastage.

RA concerned may take further necessary action as per the decision of NC.

Case No.:48/11/80-ALC2/2018 **Party Name:** AYYAPPA CNC PVT.LTD., **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File :01/80/050/00239/AM19/ RLA File :07/24/040/00132/AM19/ 21.08.2018 Lic.No/Date:0710113740 Date:06.02.2019

Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per representative of MSME on following points-

- 173
- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 - ii. Weight of each Export Product
 - iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 - iv. Starting from the specification of the export product, basic calculation as to how of

raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.: 4/11/80- ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00195/AM19/	RLA File :05/24/040/00296/AM19/	Lic.No/Date:0510407583 Date:06.02.2019 23.08.2018
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Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per representative of MSME on following points-

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product
- 174 iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.: 37/11/80- ALC2/2018	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Approved
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HQ File :01/80/050/00228/AM19/	RLA File :07/24/040/00126/AM19/	Lic.No/Date:0710113743 Date:06.02.2019 23.08.2018
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175 **Decision:** The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-3), the norms may be allowed as under –

1. Import Item at Sl. No. 111 to121 are tubes and may be allowed Net +1% wastage.
2. Other items are components and may be allowed as per GN 4 with accountability clause.
3. Spares, if any, may be deleted.

RA concerned may take further necessary action as per the decision of NC.

176 Case No.: 7/13/80-	Party Name: L&T-MHPS	Meet No/Date: 13/80-	Deferred
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ALC2/2018

BOILERS PVT LTD

ALC2/2018

22.01.2019

HQ File

RLA File

Lic.No/Date:5210042737 Date:06.02.2019

:01/80/050/00316/AM19/ :52/24/040/00038/AM19/ 23.08.2018

Decision: The Committee considered the case as per the agenda and noted that the application is to be forwarded to DHI for their examinations/comments.

Case is deferred

**Case No.:27/11/80-
ALC2/2018**

Party Name:
PREMIER
INDUSTRIAL
CORPORATION
LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Approved

HQ File

RLA File

Lic.No/Date:031082329427.08. 2018

:01/80/050/00218/AM1
9/

:03/95/040/00421/AM
19/

Defer
Date:06.02.20
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7

Decision : The Committee considered the case as per agenda and decided to ratify the norms as per the recommendations of representative of MSME, the norms as follows –

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
81122100	Chromium Metal Powder	81122100	Chromium Metal Lumps / Chips	Import item may be allowed as applied which is inclusive of 1% wastage

RA concerned may take further necessary action as per the decision of NC.

**Case No.:25/11/80-
ALC2/2018**

Party Name: LARSEN&
TOUBRO LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Deferred

HQ File

RLA File

Lic.No/Date:0310823360 Date:06.02.2019

178 :01/80/050/00216/AM19/ :03/95/040/00056/AM19/ 28.08.2018

Decision: This case pertains to Para 4.07A and came to the Committee for review. The Committee considered the case as per the agenda and decided to forward the application to Consultant (Tech-3) for their examinations/ comments.

Case is deferred.

**Case No.:26/11/80-
ALC2/2018**

Party Name: LARSEN&
TOUBRO LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Deferred

179

HQ File

RLA File

Lic.No/Date:0310823355 Date:06.02.2019
28.08.2018

Decision: This case pertains to Para 4.07A and came to the Committee for review. The

Committee considered the case as per the agenda and decided to forward the application to Consultant (Tech-3) for their examinations/ comments.

Case is deferred.

Case No.: 42/11/80- ALC2/2018	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00233/AM19/	RLA File :37/24/040/00002/AM19/	Lic.No/Date:3710002710 28.08.2018	Date:06.02.2019

180 **Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per representative of MSME on following points-

1. Detailed specification of import item at sl. No. 3 & 4.

Case is deferred.

Case No.: 23/11/80- ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Date:06.02.2019

181 **Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points-

- i. Item of import & export are same with overlapping characteristics
- ii. Mesh size is overlapping
- iii. Stage wise wastage and process to be provided

Case is deferred.

Case No.: 28/11/80- ALC2/2018	Party Name:L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Date:06.02.2019

182 **Decision:** The Committee considered the case as per the agenda. The committee decided to forward the application to DHI for their examinations/comments.

Case is deferred.

Case No.: 51/11/80- ALC2/2018	Party Name: SENIOR INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Approved
HQ File :01/80/050/00242/AM19/	RLA File :05/24/040/00308/AM19/	Lic.No/Date:0510407643 29.08.2018	Date:06.02.2019

183

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the recommendations of the representative of DIPP. The committee decided to ratify the norms as under :

1. CIF value of items No. 5 & 14 may be allowed upto 0.2% of FOB value of export.
2. Remaining items may be allowed as per G.N.4 on net to net basis with accountability clause

RA concerned may take further necessary action as per the decision of NC.

Case No.:58/11/80-ALC2/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00249/AM19/	RLA File :02/24/040/00087/AM19/	Lic.No/Date:0210208676 05.09.2018	Date:06.02.2019

Decision: The Committee considered the case as per the agenda and noted that DPIIT vide their letter DIPP No. -47011/415/2018-TSW dated 5.2.2019 ask the firm to furnish the information on following points-

- i. Detail technical note on manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Size and specification including grade, composition, range, thickness etc. of the items proposed for import
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vi. % net content of rubber compound and steel in the export product.

Case is deferred

Case No.:34/11/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00225/AM19/	RLA File :31/83/040/00091/AM19/	Lic.No/Date:3110067168 06.09.2018	Defer Date:06.02.2019

- 185 **Decision:** The Committee considered the case as per the agenda and observed that the case was discussed in Meeting No. 10/80-ALC2/2018 dated 06.12.2018 wherein the party had appeared on PH and had explained its case. The party has claimed different wastage on each of the export item whereas the representative of DHI suggested same wastage for each type. Therefore, the Committee had decided to first examine the matter on file. On discussion in the meeting, it was decided that the representative of DHI may review the given application. Note to be sent to DHI

for review.

Case is deferred.

186	Case No.: 60/11/80- ALC2/2018	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00251/AM19/	RLA File :04/24/040/00115/AM19/	Lic.No/Date:0410164647 06.09.2018	Defer Date:06.02.2019
Decision: The Committee considered the case as per the agenda and noted I.D. note sent to MSME on 13.12.2019. However, no reply received. It is decided to remind MSME.				

Case is deferred.

187	Case No.: 65/11/80- ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 13/80- ALC2/2018 22.01.2019	deferred
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Date:06.02.2019
Decision: The Committee considered the case as per the agenda and noted that the case was earlier forwarded to Consultant Tech-1 for their examinations/comments. The Committee decided to forward the application to Consultant Tech-3 for their examinations/comments.				

Case is deferred.

188	Case No.: 44/11/80- ALC2/2018	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00235/AM1 9/	RLA File :33/24/040/00007/AM19/	Lic.No/Date:3310030 475 12.09.2018	Date:06.02.2019
Decision : The Committee considered the case as per agenda and decided to ask the firm to furnish the information as asked by the representative of MSME on following points-				
i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of				

raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.:50/11/80-ALC2/2018 **Party Name:** AUTOCOMP INDIA PVT. LTD **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00241/AM19/ RLA File :31/83/040/00090/AM19/ Lic.No/Date:3110067175 Date:06.02.2019 12.09.2018

Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of DHI vide their U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018 as follows –

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
84836090	Hub-Impeller / Coupling (Made from Carbon Steel Seamless Tube) Carbon Content upto 0.60 Grade AISI 1035.	73043939	Alloy Non Alloy Steel Seamless Tube (Carbon Content up to 0.60) Carbon Content up to 0.60 Grade AISI 1035.	10% wastage allowed

RA concerned may take further necessary action as per the decision of NC.

Case No.:46/11/80-ALC2/2018 **Party Name:** TERUMO PENPOL PRIVATE LIMITED **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00237/AM19/ RLA File :53/24/040/00004/AM19/ Lic.No/Date:5310019847 Date:06.02.2019 13.09.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-1), the norms may be allowed as under –

1. Import Item at Sl. No.1 may be allowed 1.10 kg/kg content in export product.
2. Import item at Sl. No.2 may be allowed on net +2% wastage
3. Import item at Sl. No. 3 may be allowed 1.10 kg/kg content in export product
4. Import item at Sl. No. 4 may be allowed on net + 1% wastage
5. Import item at Sl. No.5 may be allowed on net +2% wastage
6. Import item at Sl. No.6 may be allowed on net + 1% wastage
7. Import item at Sl. No. 7 may be allowed on net + 1% wastage
8. Import item at Sl. No. 8 may be allowed on net + 1% wastage.
9. Import item at Sl. No. 9 may be allowed on net + 1% wastage.
10. Import item at Sl. No.10 may be allowed on net + 1% wastage.
11. Import item at Sl. No.11 may be allowed on net + 1% wastage.

12. Import item at Sl. No.12 may be allowed on net + 1% wastage.
13. Import item at Sl. No.13 may be allowed on net + 1% wastage.
14. Import item at Sl. No.14 may be allowed on net + 1% wastage.
15. Import item at Sl. No.15 may be allowed on net + 1% wastage.
16. Import item at Sl. No. 16 may be allowed on net + 1% wastage.
17. Import item at Sl. No. 17 may be allowed on net + 1% wastage.
18. Import item at Sl. No. 18 may be allowed on net + 1% wastage.

RA concerned may take further necessary action as per the decision of NC.

Case No.:64/11/80-ALC2/2018 **Party Name:** IND-SPHINX PRECISION LTD., **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00255/AM19/ **RLA File** :22/24/040/00048/AM19/ **Lic.No/Date:**2210015975 Date:06.02.2019 13.09.2018

Decision: The Committee considered the case as per the agenda. The representative of DHI recommended the case on repeat of Advance authorization No. 2210015101 dated 10.10.2014 as ratified in Norms Committee Meeting No. 22/80-ALC2/2015 dated 02.02.2016. The Committee decided to adopt the same norms as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended norms
90184900	Carbide Burs made from Tungsten Carbide and Stainless Steel dia 1.00 mm to 2.40mm	82090090	Brazed Blank of Tungsten Carbide & Stainless Steel Dia 2.6+/-0.20mm & overall length 60+/-20 mm	Import of Relevant size may be allowed for 375 kgs (150000 nos only) inclusive of 66.67% wastage
		68042190	Diamond Grinding Wheel (5% of FOB)	CIF value of Import may be allowed up to 5% of FOB value.

RA concerned may take further necessary action as per the decision of NC.

Case No.:49/11/80-ALC2/2018 **Party Name:** LEIXIR RESOURCES PRIVATE LIMITED **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File :01/80/050/00240/AM19/ **RLA File** :05/23/040/00264/AM19/ **Lic.No/Date:**0510407822 Date:06.02.2019 18.09.2018

- 192 **Decision:** The Committee considered the case as per the agenda and noted the case was earlier forwarded to MSME on 11.12.2018 for their examinations/comments. The representative of MSME has stated that subject matter is not under the purview of MSME. Therefore, the Committee decided to forward the application to Consultant Tech-1 for their examinations/comments.

Case is deferred.

Case No.:53/11/80- ALC2/2018	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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193 HQ File RLA File Lic.No/Date:0510407844 Date:06.02.2019
:01/80/050/00244/AM19/ :05/23/040/00263/AM19/ 19.09.2018

Decision: The Committee considered the case as per the agenda. The representative of DPIIT informed that the matter is under submission. The Committee decided to wait the comments.

Case is deferred.

Case No.:73/11/80- ALC2/2018	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File RLA File Lic.No/Date:0510407857 Date:06.02.2019
:01/80/050/00264/AM19/ :05/24/040/00290/AM19/ 20.09.2018

194 **Decision:** The Committee considered the case as per the agenda and noted the case was earlier forwarded to MSME on 11.12.2018 for their examinations/comments. The representative of MSME has stated that subject matter is not under the purview of MSME. The Committee decided to forward the application to Consultant (Tech-1) for their examinations/comments.

Case is deferred.

Case No.:22/11/80- ALC2/2018	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File RLA File Lic.No/Date:0310823992 Date:06.02.2019
:01/80/050/00213/AM19/ :03/94/040/00561/AM19/ 26.09.2018

195 **Decision:** The Committee considered the case as per the agenda and noted that complete set of application was sent to MSME on 11.12.2018. The committee decided to remind the MSME for their comments.

Case is deferred.

Case No.:57/11/80- ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File RLA File Lic.No/Date:3110067179 Date:06.02.2019
:01/80/050/00248/AM19/ :31/83/040/00096/AM19/ 26.09.2018

196 **Decision :** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points-

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along

- with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.:54/11/80-ALC2/2018 **Party Name:** TERUMO PENPOL PRIVATE LIMITED **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00245/AM19/ **RLA File** :53/24/040/00006/AM19/ **Lic.No/Date:**5310019859 Date:06.02.2019 27.09.2018

Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-1), the norms may be allowed as under –

1. Import Item at Sl. No.1 may be allowed 1.10 kg/kg content in export product.
2. Import item at Sl. No.2 may be allowed net+2% wastage
3. Import item at Sl. No. 3 may be allowed 1.10 kg/kg content in export product
4. Import item at Sl. No. 4 may be allowed on net + 1% wastage
5. Import item at Sl. No.5 may be allowed on net +2% wastage
6. Import item at Sl. No.6 may be allowed on net + 1% wastage
7. Import item at Sl. No. 7 may be allowed on net + 1% wastage
8. Import item at Sl. No. 8 may be allowed on net + 1% wastage.
9. Import item at Sl. No. 9 may be allowed on net + 1% wastage.
10. Import item at Sl. No.10 may be allowed on net + 1% wastage.
11. Import item at Sl. No.11 may be allowed on net + 1% wastage.
12. Import item at Sl. No.12 may be allowed on net + 1% wastage.
13. Import item at Sl. No.13 may be allowed on net + 1% wastage.
14. Import item at Sl. No.14 may be allowed on net + 1% wastage.
15. Import item at Sl. No.15 may be allowed on net + 1% wastage.
16. Import item at Sl. No. 16 may be allowed on net + 1% wastage.
17. Import item at Sl. No. 17 may be allowed on net + 1% wastage.
18. Import item at Sl. No. 18 may be allowed on net + 1% wastage.

RA concerned may take further necessary action as per the decision of NC.

Case No.:56/11/80-ALC2/2018 **Party Name:** FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD. **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File :01/80/050/00247/AM19/ **RLA File** :31/83/040/00097/AM19/ **Lic.No/Date:**3110067181 Date:06.02.2019 27.09.2018

Decision: The Committee considered the case as per the agenda and noted that complete set of

application was sent to MSME on 11.12.2018. The committee decided to remind the MSME for their comments.

Case is deferred.

Case No.:68/11/80-ALC2/2018 **Party Name:** MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File :01/80/050/00259/AM19/ RLA File :05/24/040/00352/AM19/ Lic.No/Date:0510407918 Date:06.02.2019 27.09.2018

199

Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 18.01.2019. The Committee decided to wait for information from the firm.

Case is deferred.

Case No.:82/11/80-ALC2/2018 **Party Name:** ANSTECH **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Deferred**

HQ File :01/80/050/00273/AM19/ RLA File :34/24/040/00218/AM19/ Lic.No/Date:3410044543 Date:06.02.2019 04.10.2018

200

Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm and reminder was sent to RA on 21.01.2019. The Committee decided to once again ask RA and firm to furnish the hard copy of the application.

Case is deferred.

Case No.:24/11/80-ALC2/2018 **Party Name:** SHIV INDUSTRIES **Meet No/Date:**13/80-ALC2/2018 22.01.2019 **Approved**

HQ File :01/80/050/00215/AM19/ RLA File :30/24/040/00031/AM19/ Lic.No/Date:3010104463 Date:06.02.2019 09.10.2018

Decision: The Committee considered the case as per agenda and observed that the case was referred to Consultant (Tech-1) on 29.11.2018 but in the minutes it was wrongly mentioned to have been sent to MSME. Based on the recommendation of Consultant (Tech-1) the norms may be allowed as under –

201

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended quantity
84189900	WIRE HINGE PIN/DR PLUG ASSY 40" Electrical parts of Refrigeration containing not less than 1257.14 kgs. of FR Nylon Plastic Granuals,	39089090	FR NYLON PLASTIC GRANUALS	1.05 kg/kg content in export product

	592574.26 foot of 18 GA A W G TFFN wire PVC coated /Laminated copper wire & fitted with imported 180000Nos. of Terminal 0.062 Lance Less Socket Metal product.	85441920	18 GA A W G TFFN WIRE PVC COATED/LAMINATED COPPER WIRE	net + 1% wastage
		85359090	TERMINAL 0.062 LANCELESS SOCKET METAL PRODUCT	on net to net basis with accountability clause

RA concerned may take further necessary action as per the decision of NC.

Case No.:75/11/80-
ALC2/2018

Party Name: ENPRO
INDUSTRIES PVT.LTD.

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Deferred

HQ File

:01/80/050/00266/AM19/

RLA File

:31/83/040/00110/AM19/

Lic.No/Date:3110067197

10.10.2018

Date:06.02.2019

Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by the representative of MSME on following points-

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished
- 202 ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.:67/11/80-
ALC2/2018

Party Name: MASU
BRAKE PADS
PRIVATE LIMITED

Meet No/Date:13/80-
ALC2/2018
22.01.2019

Deferred

HQ File

:01/80/050/00258/AM19/

RLA File

:05/24/040/00394/AM19/

Lic.No/Date:0510408083

11.10.2018

Defer

Date:06.02.2019

203 **Decision:** The Committee considered the case as per agenda and decided to ask the firm to furnish the information as called for by Consultant (Tech-1) on following points-

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished
- ii. Weight of each Export Product.

- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.: 69/11/80- ALC2/2018	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00260/AM19/	RLA File :31/83/040/00112/AM19/	Lic.No/Date:3110067209 Date:06.02.2019 22.10.2018
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204 **Decision:** The Committee considered the case as per the agenda and noted that DPIIT vide their letter U.O. No. P-47011/25/2019-TSW dated 5.2.2019 has asked the firm to furnish the information on following points-

- i. Details of stage wise wastage and justification of the same in respect of import items at sl. 1,3,14 and 15
- ii. Calculation of wastage as per drawings in respect of these import items.

Case is deferred

Case No.: 70/11/80- ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00261/AM19/	RLA File :02/24/040/00105/AM19/	Lic.No/Date:0210208759 Date:06.02.2019 23.10.2018
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205 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 07.01.2019. However, no reply has been received yet. Committee decided to send a final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 71/11/80- ALC2/2018	Party Name: TIL LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00262/AM19/	RLA File :02/24/040/00106/AM19/	Lic.No/Date:0210208760 Date:06.02.2019 23.10.2018
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206 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 07.01.2019. However, no reply has been received yet. Committee decided to send a final reminder to the firm to furnish the requisite information within

15 days failing which case will be rejected.

Case is deferred.

Case No.: 72/11/80- ALC2/2018	Party Name: TIL LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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HQ File :01/80/050/00263/AM19/	RLA File :02/24/040/00104/AM19/	Lic.No/Date:0210208758 Date:06.02.2019 23.10.2018
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- 207 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 07.01.2019. However, no reply has been received yet. Committee decided to send a final reminder to the firm to furnish the requisite information within 15 days failing which case will be rejected.

Case is deferred.

Case No.: 5/13/80- ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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|---------------------------------------|------------------------------------|--|
| HQ File
208 :01/80/050/00314/AM19/ | RLA File
:31/83/040/00124/AM19/ | Lic.No/Date:3110067242 Date:06.02.2019
22.11.2018 |
|---------------------------------------|------------------------------------|--|

Decision: The Committee considered the case as per the agenda and noted that the complete of application was forwarded to DPIIT on 05.02.2019 for their examinations/comments.

Case is deferred.

Case No.: 6/13/80- ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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|---------------------------------------|------------------------------------|--|
| HQ File
209 :01/80/050/00315/AM19/ | RLA File
:31/83/040/00123/AM19/ | Lic.No/Date:3110067241 Date:06.02.2019
22.11.2018 |
|---------------------------------------|------------------------------------|--|

Decision: The Committee considered the case as per the agenda and noted that the complete of application was forwarded to DPIIT on 5.2.2019 for their examinations/comments.

Case is deferred.

Case No.: 4/13/80- ALC2/2018	Party Name: ISGEC HITACHI Zosen LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
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| HQ File
210 :01/80/050/00313/AM19/ | RLA File
:05/23/040/00368/AM19/ | Lic.No/Date:0510408649 Date:06.02.2019
27.11.2018 |
|---------------------------------------|------------------------------------|--|

Decision: The Committee considered the case as per the agenda and noted that the complete of application was forwarded to DPIIT on 05.02.2019 for their examinations/ comments.

Case is deferred.

Case No.:3/13/80-ALC2/2018	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
211 HQ File :01/80/050/00312/AM19/	RLA File :03/95/040/00884/AM19/	Lic.No/Date:0310825341 30.11.2018	Date:06.02.2019

Decision: The Committee considered the case as per the agenda and noted that the complete of application was forwarded to Consultant Tech-3 for their examinations/ comments.

Case is deferred.

Case No.:1/13/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Approved
212 HQ File :01/80/050/00310/AM19/	RLA File :53/24/040/00008/AM19/	Lic.No/Date:5310019897 04.12.2018	Date:06.02.2019

Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-1), the norms may be allowed as under –

1. Import Item at Sl. No.1 may be allowed 1.10 kg/kg content in export product.
2. Import item at Sl. No.2 may be allowed on net+2% wastage
3. Import item at Sl. No. 3 may be allowed 1.10 kg/kg content in export product
4. Import item at Sl. No. 4 may be allowed on net + 1% wastage
5. Import item at Sl. No.5 may be allowed on net +2% wastage
6. Import item at Sl. No.6 may be allowed on net + 1% wastage
7. Import item at Sl. No. 7 may be allowed on net + 1% wastage
8. Import item at Sl. No. 8 may be allowed on net + 1% wastage.
9. Import item at Sl. No. 9 may be allowed on net + 1% wastage.
10. Import item at Sl. No.10 may be allowed on net + 1% wastage.
11. Import item at Sl. No.11 may be allowed on net + 1% wastage.
12. Import item at Sl. No.12 may be allowed on net + 1% wastage.
13. Import item at Sl. No.13 may be allowed on net + 1% wastage.
14. Import item at Sl. No.14 may be allowed on net + 1% wastage.
15. Import item at Sl. No.15 may be allowed on net + 1% wastage.
16. Import item at Sl. No. 16 may be allowed on net + 1% wastage.
17. Import item at Sl. No. 17 may be allowed on net + 1% wastage.
18. Import item at Sl. No. 18 may be allowed on net + 1% wastage.

RA concerned may take further necessary action as per the decision of NC.

Case No.:2/13/80-ALC2/2018	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
213 HQ File :01/80/050/00311/AM19/	RLA File :05/24/040/00519/AM19/	Lic.No/Date:051040903 0 21.12.2018	Date:06.02.2019

Decision: The Committee considered the case as per agenda and noted that hard copy has not

been received from the RA or firm. The Committee decided to ask CLA Delhi and firm to furnish the hard copy of the application.

Case is deferred.

Manual case

S. No. 250

Case No.A/R 45	M/s. Thyssenkrupp Industries India Pvt. Ltd., Pune	F.No.01/80/050/00143/AM14/DES-I/	Status: Deferred
Meeting No. 13/19 Dated 06.02.2019		RLA No.03/95/040/00063/AM14 Licence No. 0310733011 dated 01.05.2013	
Subject: Request for ad-hoc norms in respect of Advance Authorization No. 0310733011 dated 01.05.2013 issued to M/s. M/s. Thyssenkrupp Industries India Pvt. Ltd., Pune under Para 4.7 of HBP (Vol. I) – reg.			

The committee considered the case as per the agenda and noted the chronological events are asunder:

Sl. No	Norms Committee No. & date	NC details
1	9/80-ALC2/2013 Dated 23.07.2013	The Committee noted that the case is under examination of DHI and decided to await comments.
2	12/80-ALC2/2013 Dated 03.09.2013	The Committee noted that firm is making supply against invalidation letter of EPCG and the matter was referred to EPCG Division for clarification
3	15/80-ALC2/2013 Dated 15.10.2013	The Committee decided to ratify norms of subject authorisation as per DHI UO NO. 3(127)/2009-TSW/226 dated 11.10.2013 However, it was observed that EPCG Section has not furnished their comments in this regard. Hence, Norms Committee decision was deferred due to awaited comments from EPCG division.
4	18/80-ALC2/2013 Dated 26.11.2013	The committee decided to remind the EPCG Section
5	21/80-ALC2/2013 Dated 07.01.2014	Comments awaited from EPCG Section
6	24/80-ALC2/2013 Dated 18.02.2014	The committee decided to remind the EPCG Section
7	1/80-ALC2/2014 Dated 1.4.2014	The committee noted that reminder letter was issued 20.03.2014, the comments awaited from EPCG Section
8	4/80-ALC2/2013 Dated 15.10.2013 to 22/ ALC2/2015 dt. 2.2.2016	EPCG Section has not furnished their comments.
9	25/80-ALC2/2015 dated 15.03.2016	The committee noted that DHI comments dated 11.10.2013 have been received. However, the committee decided to withdraw the case from the meeting owing to non-receipt of comments from EPCG Division and to place the case before NC on receipt of comments from them.
10	Comments received from EPCG Section vide O.M. dated 27.10.2016	

The committee noted that the supplies under the given Advance Authorization were made against invalidation of an EPCG licence for supply of power generating equipment. The committee noted that power generating sets were disallowed under EPCG scheme vide Notification No. 07 dated 18.04.2013. EPCG section vide its O.M. dated 27.10.2016 has stated that "Power Generating sets(including captive power plants and power generator sets of any kind) were disallowed under EPCG Scheme vide Notification No 7 dated 18.04.2013. This change in policy, approved by the then CIM, was not to have a retrospective effect".

The date of EPCG licence no. 023008619 issued to M/s Bhushan Power & Steel is 13.02.2013. The date of invalidation against the given EPCG licence in favor of the said firm (M/s Thyssenkrupp Industries India Pvt. Ltd) is 09.04.2013. However, the date of issuance of the given advance authorization for supply against the given invalidation is 01.05.2013 which is post the date of the given notification.

While the O.M. from EPCG section clearly states that Notification No. 7 dt. 18.04.2013 will not have retrospective effect; it is not clear whether it allows for issuance of advance authorization for procurement of the given Capital Goods post the date of notification. As the norms committee may only consider the fixation of norms for the given licence and not the interpretation of policy, therefore the committee decided to present the case to PIC prior to any decision on fixation of norms.

S. No. 251

Case No.A/R –46	M/s Larsen & Tourbo Ltd., Mumbai	F.No.01/80/050/00823/AM12/DE S.I/Part	Status: Deferred
Meeting No. 13/19 Dated 06.02.2019		RLA No.03/95/040/00808/AM10	Lic. No. and date 0310564122 dated 11.03.2010
Request for re-consideration of fixation of ad-hoc norms in respect of Advance Authorization No. 0310564122 dated 11.03.2010 issued to M/s Larsen & Tourbo Ltd., Mumbai under Para 4.7 of HBP (Vol. I) – reg.			
Decision: The committee considered the case as per agenda and noted that the firm has represented for revision of norms stating that import item at Sl. No. 1 & 6 were not modified by the Norms Committee as requested by them. However, the representative of DHI was not present in the Norms Committee for discussion/comments. The Committee after discussion decided that the chronology of events be listed. The committee stated that the case may be placed in the next meeting for further discussions.			
Case is deferred.			

Subject: AA No 0510405508 dated 20.02.2018 of M/s Honda Trading, New Delhi.
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 12/20/18 06:51 PM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/50/270/AM19/DES-I/568 dated 14.12.2018

AA No 0510405508 dated 20.02.2018 of M/s Honda Trading, New Delhi.

Export Product-AUTOMOBILE PARTS: Catalytic Converter (30221 Nos)

Inputs (Sl. No. as per AA)

Item 1- net to net as per GN4 with accountability

Item -2- 2% of FOB value as per SION C1647 or as requested by applicant in Appendix 4K of AA Application, whichever lower in percentage.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO NoDES-1/HTCI/AUP-1-2018-HEI dated 20.12.2018

MEITY
MNO/3/80

S.No. 121

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(15)/2018-IPHW

दिनांक 29.11.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028327 dated 23.03.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/25/AM19/DES-1/73 dated 15.05.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Ltd., Bhopal for export of "CCM Outdoor Cable PE Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Total Quantity Recommended
Optical Fibre (UoM-KM)	KM	5046.91
Polythene (UoM-KG)	KG	4230.84

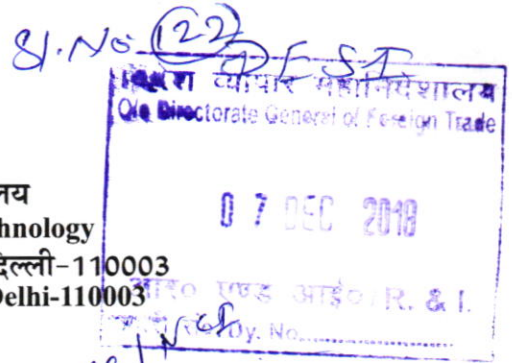
The above quantity recommended is inclusive of wastage of 4% for optical fibre and 2% for Polyethylene, Polybutylene Terephthalate (PBT) and Cable Filling Compound.


(Saurabh Ranjan)
Scientist-C
Tel:-24301264
Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(15)/2018 -IPHW dated 29.11.2018



MBITP
WLC
13/60



भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(11)/2018-IPHW

दिनांक 29.11.2018
Date

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028330 dated 23.03.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/27/AM19/DES-1/41 dated 15.05.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Ltd., Bhopal for export of "Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Total Quantity Recommended
Optical Fibre	KM	14432.97
Polyethylene	KG	2435.28
Polybutylene Terephthalate (PBT)	KG	1883.08
Cable Filling Compound	KG	980.07

The above quantity recommended is inclusive of wastage of 4% for optical fibre and 2% for Polyethylene, Polybutylene Terephthalate (PBT) and Cable Filling Compound.



(Saurabh Ranjan)
Scientist-C
Tel:-24301764

Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(11)/2018 -IPHW dated 29.11.2018



M.No 13/80

online SNo - 126

06-2-19 भारत सरकार

Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय

Ministry of Electronics & Information Technology

इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003

Electronics Niketan, 6, C G O Complex, New Delhi-110003

Website: www.meity.gov.in

संख्या

No. 17(43)/2018-IPHW

दिनांक

Date 28.01.2019

M/s. Himachal Futuristic Communications Ltd.

Head Office 8 Commercial Complex

Greater Kailash-II Masjid Moth

New Delhi, Delhi

110048

Sub: - Application for ratification of norms of Advance Licence No. 0510407445 dated 06.08.2018 for export of "Unarmoured DS Optic Fiber Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i Detail of export product i.e. design, drawing calculation, etc.
- ii Quantity of import product required for manufacturing one unit of export product.
- iii Wastage claimed in manufacturing process
- iv Justification of wastage.

Yours faithfully



(Asha Nangia)

Director

Tel:-24301268

Email-anangia@meity.gov.in

Copy to:

Md. Moin Afaque

FTDO,

O/o. DGFT

Udyog Bhavan

New Delhi

w.r.t. DGFT I.D. No. 01/80/50/267/AM-19/DES-I/515 dated 11.12.2018



DIP M.No 13/80
W/C

Sl. No-143

Department of Industrial Policy & Promotion
(TS Section)

Subject: M/s Godrej & Boyce Manufacturing Company Limited - Advance Authorization No. 0310820811 dated 07.05.2018 - Reg.

Ref.: DGFT I.D. Note No. 01/80/50/00093/AM-19/DS-I. Dated: Nil.

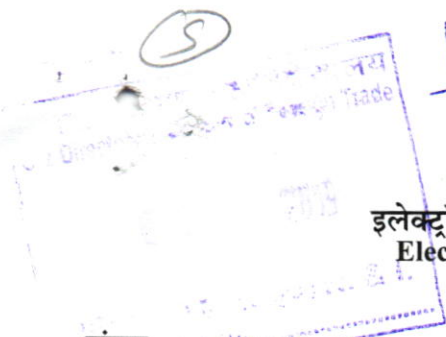
The instant AA may be ratified as under:

1. Net Empty weight of 218163 Kgs. (1 No), 218163 Kgs (1 No), 149697 Kgs(1 No), 2014427 Kgs (1 No) and 193781 (1 No) may be specified with the quantities of the Export Items at Sl. Nos. 1 to 5, respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 17.
3. Quantity of import item at Sl. No. 1 may be allowed as 657068 Kgs. as 1.072 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 1027.98 Kgs. as 1.05 Kgs./kg. content in the export products.
5. Quantity of import item at Sl. No. 3 may be allowed as 227183.5 Kgs. as 1.15 Kgs./kg. content in the export products.
6. Quantity of import item at Sl. No. 4 may be allowed as 138.82 Kgs. as 1.05 Kgs./kg. content in the export products.
7. Quantity of import item at Sl. No. 5 may be allowed as 62511.4 Kgs. (81 Nos) on net to net basis.
8. Quantity of import item at Sl. No. 6 may be allowed as 13692.1 Kgs. (99 Nos) on net to net basis.
9. Quantity of import item at Sl. No. 7 may be allowed as 463 Kgs. (16 Nos) on net to net basis.
10. Quantity of import item at Sl. No. 8 may be allowed as 7069 Kgs. (1 No) on net to net basis.
11. Quantity of import item at Sl. No. 9 may be allowed as 115.8 Kgs. (11.426 meters) on net to net basis.
12. Quantity of import item at Sl. No. 10 may be allowed as 415.1 (10.159 meters) on net to net basis.
13. Quantity of import item at Sl. No. 11 may be allowed as 154.9 Kgs. (5.897 meters) on net to net basis.
14. Quantity of import item at Sl. No. 12 may be allowed as 5310.6 Kgs. (41.863 meters) on net to net basis.
15. Quantity of import item at Sl. No. 13 may be allowed as 55.70 Kgs. (7 Nos) on net to net basis.
16. Quantity of import item at Sl. No. 14 may be allowed as 102 Kgs. (5 Nos) on net to net basis.
17. Quantity of import item at Sl. No. 15 may be allowed as 5.40 Kgs (1No.) on net to net basis.
18. Quantity of import item at Sl. No. 16 may be allowed as 278.46 Kgs (10.334 meters) inclusive of 2% wastage.
19. Quantity of import item at Sl. No. 17 may be allowed as 5.1 Kgs (0.5 meters) inclusive of 2% wastage.
20. Quantity of import items at Sl. No. 18 and 19 may be allowed as 13527.36 Kgs. each.
21. Quantity of import items at Sl. No. 20, 21 and 22 may be allowed as 38870 Kgs., 27895 Kgs. and 15727.36 Kgs. each.


(Sundeep Chauhan)
Development Officer

Mr. Moin Afaaque, Asstt. DGFT, DES-II

File No. 47011/320/2018-TSW dated 31/12/2018



M.No 13/80 SNo 145 DESZ
भारत सरकार 6/2/19
Government of India

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

दिनांक 28.01.2019
Date.....

संख्या
No. 17(20)/2018-IPHW

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028337 dated 08.05.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/101/AM19/DES-1/309 dated 31.07.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Ltd., Bhopal for export of " Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage allowed	Total Quantity Recommended
Optical Fibre	KM	4%	5349.72672
Polyethylene	KG	2%	2594.82288
PBT	KG	2%	1296.09972
Cable Filling Compound	KG	2%	521.24652

(Saurabh Ranjan)
Scientist-C

Tel:-24301764

Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(20)/2018 -IPHW dated 28.01.2019



MEITY
W/C

13/80

W/C

DESI
Sl. No. 146

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या 17(22)/2018-IPHW
No.....

दिनांक 11.12.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.1110028336 dated 08.05.2018 issued in favour of M/s. Birla Cable Ltd., Bhopal

This refer to DGFT I. D. No. 01/80/50/102/AM19/DES-1/310 dated 31.07.2018 seeking comments of this Ministry on the above mentioned application of M/s. Birla Cable Ltd., Bhopal for export of " Optical Fibre Cable".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends Ratification of norms of advance authorization as per the details given below:-

Import Item	UOM	Wastage allowed	Total Quantity Recommended
Optical Fibre	KM	4%	12768.69
Polythene	KG	2%	5889.38
PBT	KG	2%	3093.53
Cable Filling Compound	KG	2%	1244.11

(Saurabh Ranjan)
Scientist-C

Tel:-24301264

Email-saurabhranjan@meity.gov.in

Shri S.K. Panigrahi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(22)/2018 -IPHW dated 11.12.2018

DHI
WLC

M. No 13 ①

w/L

S.No. 148

Page 1 of 1

Subject: AA No 0910066359 dated 20.06.2018 of Azad Engg, Hyderabad.

Date: 12/20/18 06:23 PM

To: Norm Committee I DGFT <nc1.dgft@nic.in>

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject DGFT ID- 01/80/50/250/AM19/DES-I/575 dated 14.12.2018

AA No 0910066359 dated 20.06.2018 of Azad Engg, Hyderabad.

DES-I may dispose off above AA on repeat basis to AA 0910064519.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/AZAD/TuBL-5-2018-HEI dated 20.12.2018

DHI
W/L

MM No 13 (6)

W/L

S/No. 152

Page 1 of 1

Subject: AA No 0910066428 dated 06.07.2018 of Azad Engineering ,
Hyderabad

To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 12/20/18 06.20 PM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject DGFT ID- 01/80/50/257/AM19/DES-I/574 dated 14.12.2018.

AA No 0910066428 dated 06.07.2018 of Azad Engineering , Hyderabad

DES-I may dispose off above AA on repeat basis to AA 0910063936.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/AZAD/TuBL-4-2018-HEI dated 20.12.2018

W/C (DHI)

Subject: Fwd: Correction : AA No 0310822303 dated 13.07.2018 of Dagger Master , Mumbai,
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 02/06/19 11:05 AM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/050/208/AM19/DES-I/576 dated 14.12.2018

AA No 0310822303 dated 13.07.2018 of Dagger Master , Mumbai,

DES-I may consider above AA on repeat basis to AA 0310821929 dated 26.06.2018.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO No DES-1/DMTo/OMT-1-2018-HEI dated 20.12.2018

----- Original Message -----

From: "HEI Division, DHI" <divhei-dhi@gov.in>

Date: Dec 20, 2018 6:26:12 PM

Subject: AA No 0310822203 dated 13.07.2018 of Dagger Master , Mumbai,

To: Norm Committee I DGFT <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/050/208/AM19/DES-I/576 dated 14.12.2018

AA No 0310822203 dated 13.07.2018 of Dagger Master , Mumbai,

DES-I may consider above AA on repeat basis to AA 0310821929 dated 26.06.2018.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

The AA 0310822371 Dt 17.7.2018 may be ratified as follows:

1. The net weight of export items 1 to 4 may be also be specified as 28607 kg, 28607 kg, 29622 kg and 28946 kg respectively.
2. Word relevant may be prefixed with the description of import items.
3. Import item at SI No. 1 may be allowed as 1.10 kg/kg content in the export items after taking 1/3rd recovery from scrap.
4. Import item at SI No. 2 may be allowed as 1.05 kg/kg content in the export items.
5. Import item at SI No. 3 may be allowed as 8912.37 Kgs (169 Nos.) on net to net basis with accountability.
6. Import item at SI No. 4 may be allowed as 302.48 Kgs (12.428 Mtrs) on net to net basis with accountability.
7. Import item at SI No. 5 may be allowed as 812.50 Kgs (15 Nos.) on net to net basis with accountability.
8. Import items at SI Nos 6, 7 and 8 may be allowed as 381 Kgs, each.

संदीप चौहान/SANDEEP CHAUNIA
विकास अधिकारी/Development Officer
वाणिज्य एवं उद्योग मंत्रालय/Min. of C. &
औद्योगिक नीति एवं संस्करण विभाग/Dept. of I.P.
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DIPP NO P-47011/23/2019-TSW.

M/s Godrej & Boyce Mfg Co AA No. 0310822695 Dt 30.7.2018

Ref.: Export Items , Import Items , Project Details , Material Consumption ,

The AA 0310822695 Dt 30.7.2018 may be ratified as follows:

1. The net weight of export item may be also be specified as 15570 kg.
2. Word relevant may be prefixed with the description of import items and quantity of each import item may be allowed as 1.02 kg/kg content in the export item.

संदीप चौहान/SANDEEP CHAUHAN
विकास अधिकारी/Development Officer
वाणिज्य एवं उद्योग मंत्रालय/Min. of C. & I.
औद्योगिक नीति एवं संवर्धन विभाग/Dypt. of I.P.&P.
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DIPP No. P-47011/23/2019-TSW ,

W/C
DIPP

M. No. 13
dt. 6.2.2019

Sl. No. 160

M/s Micron Instruments Pvt. Ltd. AA No. 0510407380 dated 31/07/2018:

The instant AA may be ratified as under:

1. Net weight of export product may be specified as 1513.80 kgs. (813 Pcs.)
2. Quantity of import item may be allowed as 3991.017 Kgs after taking 1/3 recovery from scrap .



SUNDEEP CHAUHAN

(DEVELOPMENT OFFICER)

(Sh. Moin Afaque), Asst. DGFT

File No P-47011/17/2019-TSW dated 08/02/2019

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14. Details of wastage claimed:

Sl. No	Wastage claimed on Imported Item & Justification				Wastage claimed on Indigenous Procured Item and justification			
	Name of imported Inputs	Wastage Claimed (if net-to-net, mention specifically)	UOM	Justification	Name of Indigenous procured Inputs	Wastage Claimed (if net-to-net, mention specifically) *	UOM	Justification
1	PVC Compound	1.10 kg/15 cut + ca	16% Kg	Wastage claimed in the process of extrusion of PVC Sheet and bag welding area as trim waste.	Citric Acid	1%	Kg	Wastage claimed in the process of filling of CPDA solution area.
2	Stainless Steel Capillary (Cannule with Protective Cap) (Needle Assembly)	Nett + 21	3% Nos	Wastage claimed in the process of NHA fixing and inspection area	Dextrose	1%	Kg	Wastage claimed in the process of filling of CPDA solution area.
3	Evident Paper- Plastic in Roll or Sheet (Self Adhesive)	1.10 kg/15 cut	10% Sq.Mtr	Wastage claimed in the process of label printing with die cutting	Sodium Acid Phosphate	1%	Kg	Wastage claimed in the process of filling of CPDA solution area.
4	Aluminium Foil Cover (Laminated Aluminium Pouch)	Nett + 1 v u	2% Nos	Wastage claimed in the process of secondary packing area.	Sodium Citrate	1%	Kg	Wastage claimed in the process of filling of CPDA solution area.
5	Plasma Cap (Rubber Cap)	Nett + 21 w	3% Nos	Wastage claimed in the process of fixation of Plasma Cap and in the final inspection area.	Mannitol	1%	Kg	Wastage claimed in the process of filling of CPDA solution area.
6	Luer Adaptor Holder Assembly	Nett + 1 v u	3% Nos	Wastage claimed in the process of Luer Adapter fixing and inspection area	Sodium Chloride	1%	Kg	Wastage claimed in the process of filling of CPDA solution area.
7	Oxygen Absorber	Nett + 1 v u	3% Nos	Wastage claimed in the process of secondary packing area.	Foil Pack Label	1%	Nos	Wastage claimed in the process of barcode printing and fixing area of labels
8	Tub	Nett + 1 v u	3% Nos	Wastage claimed in the process of tube assembly area.	Carton Label	1%	Nos	Wastage claimed in the process of barcode printing and fixing area of labels

Dr. N. RAJKUMAR
Chartered Engineer & Registered Valuer
(F-0167055)
(F-9189)

R. KUMAR
General Manager (Accounts)

Dr. N. RAJKUMAR Private Limited

06/02/19

Wastage claimed on Imported Item & Justification					Wastage claimed on Indigenously Procured Item and justification			
Name of Imported Inputs	Wastage Claimed (if net-to-net, mention specifically)	UOM		Justification	Name of Indigenously procured Inputs	Wastage Claimed (if net-to-net, mention specifically) *	UOM	Justification
9 Thermal Transfer Ribbon 110 mm width x 300 mtr Long <i>Net + 1/2</i>	3%	Mtr		Wastage claimed in the process of barcode printing area	Clamp	1%	Nos	Wastage claimed in the process of clamp fixing area.
10 Big Break off Valve (Big BOV) <i>Net + 1/2</i>	3%	Nos		Wastage claimed in the process of tube assembly area.	Adenine	1%	Nos	Wastage claimed in the process of filling of CPDA solution area.
11 Y Connector <i>Net + 1/2</i>	3%	Nos		Wastage claimed in the process of tube assembly area.	ET Connector	1%	Nos	Wastage claimed in the process of tube assembly area.
12 Soft Shell Filter (Leucocyte Reduction Filter) <i>Net + 1/2</i>	3%	Nos		Wastage claimed in the process of fixing of filter and final inspection area.	PP Tube/ Granules	1%	Nos	Wastage claimed in the process of conversion of PP Cover
13 Stamping Foil Tape 27 mm width x 500 mtr Long <i>Net + 1/2</i>	5%	Mtr		Wastage claimed in the process of tube printing area	Carton	0%	Nos	
14 Tube Connector <i>Net - 1/2</i>	3%	Mtr		Wastage claimed in the process of tube assembly area.				
15 Tube Holder <i>Net + 1/2</i>	3%	Nos		Wastage claimed in the process of tube assembly area.				
16 Big Break off Valve Sleeve (Big BOV Sleeve) <i>Net + 1/2</i>	3%	Nos		Wastage claimed in the process of tube assembly area.				
17 TAB Tube Connector <i>Net + 1/2</i>	3%	Nos		Wastage claimed in the process of tube assembly area.				
18 PEY CPP Cover <i>Net + 1/2</i>	2%	Nos		Wastage claimed in the process of primary packing area.				

Sd/-
06/02/17

M. No 13/80

SMo 183

Department for promotion of industry and Internal Trade (TS Section)

M/s Senior India pvt. Ltd. AA No.0510407643 dated 29.08.2018

Firm may be requested to provide following data:

1. Net weight of the each export item.
2. Justification of the need of each import item.
3. Weight of each of the imported and indigenous input, separately for each product. for the purpose of material balancing.
4. Drawings of export products


Sundeep Chauhan
(Development Officer)

FTDO, Md. Moin Afaq, Assistant DGFT
Fille No.P-47011/416/2018-TSW Dated 20.02.2019

Sub: M/s Tega Industries Ltd AA No. 0210208676 Dt 05.09.2018

1 Firm may be requested to provide information as per Sr Nos. 2, 3, 5, 10 and 11 of SDF.

2. % net content of rubber compound and steel in the export product.


(Sundeep Chauhan)
Development Officer
Tel: 3200

Sh. Moin Afaq, Asst DGFT

DIPP No. P-47011/415/2018-TSW Dt 5.2.2019

Subject: AA No 3110067175 dated 12.09.2018 of Autocomp , Pune
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 12/20/18 06:53 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/50/241/AM19/DES-I/563 dated 14.12.2018

AA No 3110067175 dated 12.09.2018 of Autocomp , Pune

DES-I may delete the word "Alloy" from the input item and consider above AA on repeat basis as per AA 3110066840

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO NoDES-1/AIPL/HIC-1-2018-HEI

dated 20 .12.2018

Subject: M/s Rothe Erde India Pvt. Ltd. AA No. 3110067209 Dt 22.10.2018

The Firm may be requested to provide following information:

1. Details of Stage wise wastage and justification of the same in respect of import items at Sr. Nos. 1,2, 14 and 15.
2. Calculation of wastage as per drawings in respect of these import items.



(Sundeep Chauhan)
Development Officer
Tel: 3200

Sh. Moin Afaque, Asst DGFT

DIPP No. P-47011/25/2019-TSW Dt Dt 05.02.2019

13/80
6/2/19S.No 205
D/L

Subject: AA No 0210208759 dated 23.10.2018 of TIL, Calcutta
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Date: 12/20/18 06.42 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/50/261/AM19/DES-I/566 dated 14.12.2018

AA No 0210208759 dated 23.10.2018 of TIL, Calcutta

With reference to DHI's letter No. 9/4/2015-HEI-TW dated 7. Sept.2018, DGFT is reminded to provide the information as per Appendix 4H and 4K of the DGFT's Public Notice No. 68/2015-20 dated 22/3/2018 for further examination of the issue in DHI.

(K.K. Tiwari)

Industrial Adviser

Dy. DGFT, DES-I

Deptt. of HI, UO NoDES-1/TIL/RCHS-2-2018-HEI

dated 20.12.2018